

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

229. C.P. (IB)/1169(MB)2023

IN THE MATTER OF

Bank of Maharashtra

... Petitioner

Vs

Roopchand Sujanmal Baid

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Meet Pandya (VC)

For the RP: Adv Shlok Parekh (VC)

ORDER

The Ld. Counsel for the RP prays for a short adjournment to file the Report. RP is directed to furnish the copy of the Report to Personal Guarantor. Personal Guarantor is directed to file his response. Adjourned to **27.08.2024** for arguments.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //